

COURT-I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)****APPEAL NO. 288 OF 2016 &
IA NOS. 592 & 707 OF 2016 &
IA NOS. 77,78 OF 2017****Dated: 27th March, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of:****The Association of Polyester Continuous Polymerization
Industries of DNH****.... Appellant(s)****Vs.****Joint Electricity Regulatory Commission & Anr.****.... Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Gaurav Mitra,
Mr. Himanshu, Ms. Suman
Mr. Adarsh Rai

Counsel for the Respondent(s)

:

Mr. Varun Patnaik
Ms. Pooja Nawal
Ms. Himangini Mehta for JERCMr. Anand K.Ganesan
Mr. Sandeep Rajpurohit for R-2**ORDER****IA NO. 707 OF 2016
*(Appl. for impleadment)***

In this application, it is prayed that the Federation of Industries Association, Silvasa, be impleaded as a party respondent.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of

the case, we allow this application. Additional court fee, if any, be paid within two weeks. Learned counsel for the appellant is directed to file amended memo of parties within two weeks. Consequential amendment is to be carried out in the appeal.

List the matter on **11.07.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt